

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 262/95

Thursday, this the 16th day of March, 1995

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. S. P. BISWAS, ADMINISTRATIVE MEMBER

V. Kuppusamy
Reservation Office Assistant
Southern Railway
Coimbatore

Applicant

By Advocate Mr. P. Santhosh Kumar

vs.

1. Union of India represented by
the General Manager,
Southern Railway, Madras

2. The Divisional Railway Manager,
Southern Railway, Palakkad

3. The Divisional Personnel Officer
Southern Railway, Palakkad

Respondents

By Advocate Mr. K. Karthikeya Panicker

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant challenges Annexure A-3 order by which he was transferred from Coimbatore to Palghat. Applicant is a disabled person and he has been given light work on the recommendations of a Medical Board. He would submit that the treatment needed by him is available only at Coimbatore and not at Palghat.

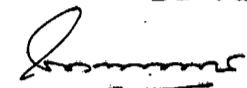
2. Standing Counsel for Railways submits that as much latitude as could be shown, has been shown and that there is no post at Coimbatore to accommodate applicant.

3. Whether the treatment needed by applicant is available only at Coimbatore, whether there is a post to accommodate him, etc. are matters in the province of respondent Railway. If applicant has a genuine case,

he may bring it to the notice of his superior officers and we are confident they will act fairly and objectively bearing in mind the facts of the case.

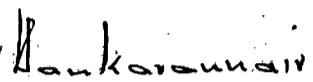
4. With this direction, we dispose of the application. No costs.

Dated the 16th March, 1995.



S. P. BISWAS
ADMINISTRATIVE MEMBER

Kmn 16395



CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN